

Central Administrative Tribunal Lucknow Bench Lucknow

O.A. 465/2006 and 416/2006,

This, the 21th day of August,2009

Hon'ble Ms. Sadhna Srivastava, Member (J)

(O.A.465/2006)

1. Shri Padam Das son of Sri Gindi Ram presently working as Peon in the Office of SSB, Shimla.
2. Shri Ranjeet Singh son of Sri Saru Ram presently working as Peon in the office of Area Organiser, Palia.

Applicant

By Advocate: Sri Praveen Kumar

VERSUS

1. Union of India through Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.
2. Director General, Shashtra Seema Bal, East Block, 5, R.K.Puram, New Delhi.
3. Inspector General (Pers). Shashtra Seema Bal, East Block, 5,R.K. Puram, New Delhi.
4. Inspector General, Frontier Headquarter, Shashtra Seema Bal, Kendriya Bhawan, Aliganj, Lucknow.

Respondents.

By Advocate: Sri Deepak Shukla for Sri Rajendra Singh

(O.A.416/2006)

1. Smt. Beena Kumari wife of late Jagdish Chand, present working as DIG, TC, SAPRI, Kheri.
2. Shri Braham Chand son of Shri Talsiya Ram presently working as Peon in the office of Area Organiser, SSB, Palia, Kheri.
3. Shri Khayali Ram Verma son of late Sri Sant Ram presently working as UDC in the office of Area Organiser, SSB Palia, Kheri.
4. Shri Bhishama Nand Sharma son of late Shri Ogam Dev Sharma presently working as Stenographer in the office of Area Organiser, Nanpara Area at Mininpurwa.
5. Sri R.K. Nuri son of late Hari Ram presently working as UDC in the office of FTR, SSB HQ, Lucknow.
6. Shri Raj Kumar son of Sri Ram Pal presently working as Safaiwala in the office of FTR, SSB SQ, Lucknow.

Applicant

By Advocate: Sri Praveen Kumar

VERSUS

1. Union of India through Secretary, Ministry of Home Affairs, Govt. of India, New Delhi.
2. Director General, Shashtra Seema Bal, East Block, 5, R.K.Puram, New Delhi.
3. Inspector General (Pers). Shashtra Seema Bal, East Block, 5,R.K. Puram, New Delhi.
4. Inspector General, Shashtra Seema Bal, Kendriya Bhawan, Aliganj, Lucknow.
5. Area Organiser, Shashtra Seema Bal, Palia, Kheri.
6. Area Organiser, Shashtra Seema Bal, Mihinpurwa.

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7. Area Organiser, Shstra Seema Bal, Siddharth Nagar.
8. Area Organiser, Shstra Seema Bal, Bahraich.

Respondents.

By Advocate: Sri Deepak Shukla for Sri Rajendra Singh

ORDER (ORAL)

By Hon'ble Ms.Sadhna Srivastava, Member (J)

In both the above OAs, the facts and relief claimed by the applicants are same. Therefore, disposed of by common order.

2. The applicants have filed OAs to quash the impugned order dated 26.4.2006, whereby the respondents authorities ordered for recovery of Ration Money Allowance. It is the case of the applicants that they have filed representation before the respondents for grant of ration money allowance. Earlier, the same was allowed but vide impugned order dated 26.4.2006, the respondents have stopped and also started recovery by way of impugned order dated 26.4.2006 on the ground that no directions have been issued by the Tribunal in favour of the applicants for allowing such claim. It is contended on behalf of the applicants that the benefit of ration money allowance have been allowed in other States of India to the similarly situated persons. Some of the similarly situated persons filed O.A. No. 414/2004, G.K. Gupta and 23 others before this Bench which was disposed of with a direction to the respondents to decide the representation of the applicants.

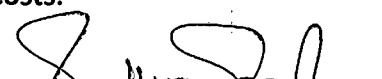
3. The respondents have filed their counter reply, denying the claim of the applicants and stated that they are not entitled for ration money allowance.

4. At this stage, learned counsel for the applicants relied on the decision of CAT, Chandigarh Bench in O.A. No. 282/2004 dated 3.6.2004 Durga Dass and others Vs. Union of India and others and also O.A. 414/2004 dated 6th October, 2004 between Gurucharan Kumar Gupta and others Vs. UOI and others which are available on the file of this Tribunal and submits that if a direction is given to the respondents authorities for considering their claim for grant of Ration Money, based on such earlier decisions, the purpose of O.A. would be served.



5. In view of the above circumstances, the respondents are directed to dispose of the claim of the applicants by treating this O.A. as their representation, based on the decision of similarly situated employees of Chandigarh Bench and CAT Lucknow Bench within a period of 3 months from the date of supply of copy of this order along with copy of the said judgment and copy of O.A.

6. With the above directions, O.A. is disposed of with no orders as to costs.



(Sadhna Srivastava)

Member (J)

HLS/-